
Rangasami Gounden Vs Nachiappa Gounden

None

Court: Bombay High Court

Date of Decision: Dec. 16, 1918

Acts Referred:

Evidence Act, 1872 " Section 115

Citation: (1919) 21 BOMLR 640

Hon'ble Judges: Lawrence Jenkins, J; John Edge, J; Dunedin, J; Buckmaster, J

Bench: Full Bench

Final Decision: Allowed

Judgement

Lawrence Jenkins, J.

Sengottuvela Gounden

_____ | _____

||

By his first wife By his second wife

||

Nichi Gounden _____ | _____

|| Nachi Gounden, dead. |

Kylasa Gounden Semba | Arthanari

| Gounden _____ | _____ Gounden dend=

Nachiappa || | Markammal

Gounden Nachiappa Nachiappa Ramasami widow

3rd Defendant Gounden Gounden, dead Gounden |

|| Alience dead Ramasami

Rangasami Arthanari Gounden, dead

Gounden Gounden last male holder

Plaintiff 1st Defendant

|

Nachiappa

Gounden

2nd Defendant

1. This suit is brought by the plaintiff as one of the reversionary heirs entitled to one-half of the property last held by Marakammal, the widow of

Arthanari Gounden, who had succeeded thereto as upon the death of her childless son, Bamasami Gounden. It was directed against 32 persons

who were in possession of different pieces of the property. The suit was only contested by three defendants. The third defendant, who was only of

the half blood, as the pedigree will show, was held on that account to have no claim as a reversionary heir, and that finding is acquiesced in. He

may be therefore dismissed from further notice. The first and second defendants were reversionary heirs, and as such entitled to the other half. But

they were also in possession of two-fifteenths of an estate called Kongapuram Mitta, one-fifteenth of which was claimed by the plaintiff, and they

resisted this claim. The first defendant is now dead, and the second defendant is in his right and is the sole respondent before the Board.

2. The grounds on which the claim was resisted arise out of the following facts. After the death of her husband Marakammal entered into

possession of the estate. At that time Ramasami Gounden (designated in the pedigree as the ""alienee"") was the nearest reversionary heir.

Marakammal executed in 1893 in his favour a conveyance of parts of the estate including the disputed part of the Kongapuram Mitta. The deed so

far as material to the present questions ran as follows:--

As you have performed the funeral rites to my husband the deceased Arthanari Gounden and my son the deceased Bamasami Gounden, as you

have the right to inherit as surviving heir all my properties after my death, as you have spent on my behalf and on behalf of my son your own

(monies) and after borrowing . monies required for conducting O.S, No. 5 of 1883 on the file of. the District Court of Salem conducted by my son

the deceased Bamasami Gounden as plaintiff and all other civil and criminal proceedings in connection therewith in other Courts, as I am advanced

in age and unable to supervise and manage the mita and other lands and to collect the amounts due on the hypothecation debt bonds, and as you

have consented to my possession and enjoyment with all rights and interests of all the properties other than these mentioned below which belong to

me under the razinama decree in O. S. No. 6 of 1883 on the file of the District Court of Salem and which I am enjoying and of which I make a gift

to you, and as you have promised to support me during my lifetime at your expense and to have the marriage of my unmarried daughter performed

according to our custom and to perform also seeru and sirappu for this and to another daughter who has been married, I have made gift of the

under mentioned properties valued at about Rs. 10,000 to you who is the elder brother's son of my husband, deceased, Arthanari Gounden and

delivered possession to you. Therefore you shall in comfort possess and enjoy the under mentioned properties from generation to generation and

with powers to give away by gift, sale, etc. I have no manner of right or interest over the said gift properties,

3. Ramasami Gounden entered into possession but died prior to 1896, and was succeeded by his two nephews, the sons of his undivided brother.

The nephews were Sandara, now deceased, and Arthanari, the first defendant.

4. In 1896 the nephews conveyed to the plaintiff by deed of sale two small properties which had been included in Ma-rakammal's deed, and in the

same year they borrowed from the plaintiff a sum of money, and in security therefore mortgaged four-fifteenths of Kongapuram Mitta on the recital

that they held two-fifteenths in respect of their own succession, and two-fifteenths in respect of Marakammals deed.

5. The learned District Judge gave judgment in favour of the plaintiff. The judgment being for one-half of all the property held by Marakammal

included inter alia one-fifteenth of Kongapuram Mitta. This judgment was acquiesced in by all concerned except the present respondent and his

father, who as before stated subsequently died, so that the present respondent alone further proceeded with the litigation.

6. The grounds on which the suit was resisted were: (1) that the deed by Marakammal was valid and carried the property in question, (2) that even

if it did not, the plaintiff had either ratified the deed by reason of his taking the conveyances and mortgage above set forth, or was at least stopped

from saying that the deed was bad.

7. Appeal being taken to the High Court, the case was heard by Miller J. and Sadashiva Aiyar J. Miller J. agreed in omnibus with the District

Judge. Sadasiva Aiyar J., dissented from this view and considered that the deed by Marakammal was good, it being in his view a correct

proposition that "a partial alienation by a widow to the nearest reversioner is valid in law when he is a male, and gives him full ownership right in

the alienated property.

8. The Judges thus differing in opinion, the appeal was dismissed. It was then again appealed under the Letters Patent to a Full Bench, and was

heard by Wallis C. J. and Seshagiri Aiyar and Kumaraswami Sastri JJ. The learned Judges all agreed with Miller J., and the District Judge as to the

law applicable to the deed, but they held that the plaintiff was estopped from denying its validity in respect of the mortgage transaction, The suit

was therefore dismissed as against the present respondent. Appeal was then taken to this Board.

9. The first matter to be considered is the dictum of Sadasiva Aiyar J., that a partial alienation by a widow to the nearest reversioner is valid in law

when he is a male, and gives him full ownership right in the alienated property. It is true that this did not find acceptance with any of the learned

Judges of the Court of Appeal, but it is founded in the opinion of the learned Judge on the most recent judgment of the Privy Council, viz., Bajrangi

Singh v. Manokarnika Bakhsh Singh (1907) I. L. R 35 I. A. 1; 9 Bom. L. R. 1348, and it is obvious that if it is sound it disposes at once of the

case in favour of the respondent.

10. This raises the consideration of the whole subject of the power of a Hindu widow over estate which belonged to her husband to which she has

succeeded, either immediately on the death of her husband, or as here on the death of her own childless son, her husband being already dead. This

subject has been dealt with in many cases which are too numerous to cite individually; it has given rise to different currents of judicial opinion, and,

as in this case and some others, to actual difference in judicial determination. The most recent examination of the subject in full in the Courts of

India will be found in the case of Debi Prosad Chowdhury v. Golap Bhagat (1913) I. L. B. 40 Cal. 721, and their Lordships wish to acknowledge

how much they have been assisted by the lucid and able judgments of Jenkins C. J. and Mookerjee J. in that case, which though expressed in

terms which are not identical, are in substance the same.

11. It has often been noticed before, but it is worth while to repeat, that the rights of a Hindu widow in her late husband's estate are not aptly

represented by any of the terms of English law applicable to what might seem analogous circumstances. Phrased in English law terms, her estate is

neither a fee nor an estate for life, nor an estate tail. Accordingly one must not, in judging of the question, become entangled in Western notions of

what a holder of one or other of these estates might do. On the other hand, what a Hindu widow may do has often been authoritatively settled.

Here arises that distinction which, as Seshagiri Aiyar J. most justly observed in the present case, will if not kept clearly in view inevitably lead to

confusion the distinction between the power of surrender or renunciation, which is the first head of the subject, and the power of alienation for

certain specific purposes, which is the second.

12. To consider first the power of surrender. The foundation of the doctrine has been sought in certain tests of the Smritis. It is unnecessary to

quote them. They will be found in the opinions of the learned Judges in some of the cases to be cited. But in any case it is settled by long practice

and confirmed by decision that a Hindu widow can renounce in favour of the nearest reversioner if there be only one or of all the reversioner

nearest in degree if more than one at the moment. That is to say she can so to speak by voluntary act operate her own death. The landmark of

decision as to this may be taken as the case of Behari Lal v. Madho Lal Ahir Gyawal (1891) L. R. 18 I. A. 30, where in delivering the judgment of

the Board Lord Morris said:--

It may be accepted that, according to Hindu law, the widow can accelerate the estate of the heir by conveying absolutely and destroying her life

estate. It was essentially necessary to withdraw her own life estate so that the whole estate should get vested at once in the grantee.

13. That this was no new doctrine but was only the final sanction of a long series of decisions may be taken from the opinions of Garth C. J. and

Mitter J. in the case of

14. Nobokishore Sarma Roy v. Hari Nath Sarma Roy I.L.R.(1884) CaL 1102, which had been decided six years before Behari Lal's case.

15. It has been suggested that the expressions in Behari Lal's case only meant that the widow should retain no interest in what was surrendered,

and that therefore a partial surrender provided that the surrender was absolute as to that part was valid. . This however is quite against the principle

on which the whole transaction rests. As already pointed out it is the effacement of the widow--an effacement which in other circumstances is

effected by actual death or by civil death--which opens the estate of the deceased husband to his next heirs at that date. Now there cannot be a

widow who is partly effaced and partly not so, and consequently the suggestion was in their Lordships' view rightly rejected by the Calcutta Full

Bench in the case of Debi Prosad already cited, and by the Full Bench in Madras in Marudamuthu Nadan v. Srinivasa Pillai I.L.R.(1898) Mad.

128, and by all the learned Judges in this case.

16. The surrender once exercised in favour of the nearest reversioner or reversioner the estate became his or theirs, and it was an obvious

extension of the doctrine to hold that inasmuch as he or they were in title to convey to a third party, it came to the same thing if the conveyance was

made by the widow with his or their consent. This was decided to be possible by the case of Nobokishore already cited. The judgment went upon

the principle of surrender, and it might do so for the surrender there was of the whole estate, but it is worthy of notice that the order of reference

showed that the alienation was ostensibly on the ground of necessity, so that it might have been supported on the grounds to be mentioned under

the second head above set forth.

17. Turning now to the second head, viz., the power of alienation, which may be alienation to any one whether an heir or not, there is again

authority of long standing. As a leading case may be taken The Collector of Masulipatam v. Cavalry Vencata Narrainapah (1861) 8 M. I. A. 529 in

a passage which need not be quoted at length. The purposes for which alienation is legitimate may be summarised as religious or charitable

purposes, and these which are supposed to conduce to the spiritual welfare of the husband, or necessity. Now necessity must be proved, and the

mere recital in the deed of alienation is not sufficient proof: Banga Chandra Dhur Biswas v. Jagat Kishore Chowdhuri (1916) L. R. 43 I. A. 249.

An equitable modification has also been admitted in the case where the alienee has in good faith made proper enquiry and been led to believe that

there was a case of true necessity.

18. Thus far if the alienation stands alone. But it may be fortified by the consent of reversionary heirs. The remaining question is what is the effect of

such consent. If the alienation . be total and the reversionary heirs be the nearest it falls within the first division. But what if it be partial ?

19. The matter is mooted in the case of The Collector of Masulipatam just mentioned. Their Lordships there say :--

On the other hand it may be taken as established that an alienation by her which would not otherwise be legitimate may become so if made with the

consent of the husband's kindred. The exception in favour of alienation with consent may be due to a presumption of the law that when that

consent is given, the purpose for which the alienation is made must be proper,

20. The opinion which is here only tentatively expressed, viz., that consent does not give force per se, but is of evidential value, is corroborated by

much subsequent authority. In the case of Raj Lukhee Dabea v. Gokool Chunder Chowdhry (1869) 13 M. I. A. 209 Sir James Colville says :--

There should be such a concurrence of the members of the family, as suffices to raise a presumption that the transaction was a fair one, and one

justified by Hindu law." Lord Davey uses the same form of expression in Sham Sunder Lal v. Achhan Kunwar (1808) L. R. 25 I. A. 183. It was

deliberately accepted in the case of Debi Prosad and was again affirmed by the Privy Council in Bijoy Gopal Mukerji v. Girindra Nath Mukerji

(1914) I. L. R. 41 Cal. 793, where it is said, that the consent of reversioner was looked on ""as affording evidence that the alienation was under

circumstances which rendered it lawful and valid.

21. But further if the matter be considered on principle, it seems clear that this must be the true view. For first if mere consent as such of the

reversioner could validate alienation, then the rule as to total surrender would be an idle rule. And secondly mere consent could only validate on the

theory that the reversioner together with the widow represented the whole estate. But that is impossible unless the reversioner has a vested interest,

whereas it is settled that he has only a spes successions.

22. The view that consent operates proprio vigore is, apart from casual expressions, really based on the authority of Bajrangi Singh's case. It is

therefore expedient to examine what was really there decided. The only real point at issue (apart from the question as to a particular custom of

succession which is nihil ad rem), was whether the strict rule which had been laid down by the Allahabad High Court should be followed, or

whether the extension permitted by the High Court of Calcutta was allowable. The Allahabad Court had laid down that where necessity was not

proved aliunde then the consent of any number of reversioners would not bind a reversioner who possessed that character at the death of the

widow, and who had not himself been one of the consenters. The Calcutta Court had decided that if the consent of the reversioners at the time

being was of an adequate character then the eventual reversioner could not challenge the transaction.

23. The Judicial Committee examined the various cases which had been decided from the beginning. They set forth the cases of surrender and

these of partial alienation without discriminating for the purposes of the case before them between the two principles. They did not in any way

throw doubt on the former judgment in Behari Lal's case which settled that a surrender must be total. Having set out the cases the judgment after

quoting the opinion of Eanade J., in Vinayak v. Govind I.L.R.(1900) 25 BoM 129; 2 Bom. L.R. 820. ""The consent of the reversioners must be of

such kindred the absence of whose opposition raises a presumption that the alienation was a fair and proper one,"" , continues ""The principle being

thus admitted by the High Courts in India the question of the quantum of consent necessary only remains."" And then as the consent in that case had

been given by the whole of the reversioners then in existence it decided that the Allahabad rule was too strict, and that the transaction must stand in

a question with two reversioners who had not been parties to the transaction but were sons of these who had. The judgment affirmed the Calcutta

as against the Allahabad rule, but it did not particularize on what exact ground the alienation was supported.

24. Now it is to be observed that in the particular case it might possibly have been supported on either ground. Although there were three

successive alienations they in cumulo amounted to an alienation of the whole immovable property, and it is just possible that the fact was

overlooked which was noticed by the learned Chief Justice in this case, that the widow was also possessed of movable property. But apart from

that the alienations were all made for purposes of ostensible necessity. Their Lordships have examined the record and find that two of the

alienations were to meet money spent in litigation presumably connected with the estate ; and the third to pay government duty. This would protect

the alienation on the principles already stated. It is true that the concluding words of the judgment as to the sons being bound by the consent of the

fathers ""through whom they claim"" could be read as indeed they have been read as indicating that consent operated proprio vigore. But two

remarks fall to be made. First the idea of an eventual reversioner claiming through any one who went before him is opposed both to principle and

authority. It is opposed to principle because, as already stated, there is no vested right till the death. It is opposed to authority : Bahadur Singh v.

Mohar Singh (1931) L R 29 1, A, 1; 4 Bom L. R. 233. Secondly, there is no hint in the judgment that their Lordships proposed to lay down a

new doctrine which would render quite immaterial most of the cases quoted. It seems therefore much safer to conclude that the judgment was only

meant to settle the point at issue, viz., the comparative merits of the Allahabad and the Calcutta rules, having the operation of consent to stand on

the perfectly logical grounds of the authorities quoted, than to hold that a new and illogical extension of the law was introduced, and to find

consolation in the fact as stated by Sadasiva Aiyar J. that Lord Halsbury once said that law was not a logical science.

25. The result of the consideration of the decided cases may be summarised thus: (1) An alienation by a widow of her deceased husband's estate

held by her may be validated if it can be shown to be a surrender of her whole interest in the whole estate in favour of the nearest reversioner or

reversioner at the time of the alienation. In such circumstances the question of necessity does not fall to be considered. But the surrender must be a

bona fide surrender, not a device to divide the estate with the reversioner. (2) When the alienation of the whole or part of the estate is to be

supported on the ground of necessity, then if such necessity is not proved aliunde and the alienee does not prove enquiry on his part and honest

belief in the necessity, the consent of such reversioners as might fairly be expected to be interested to quarrel the transaction will be held to afford a

presumptive proof which if not rebutted by contrary proof will validate the transaction as a right and proper one. These propositions are

substantially the same as these laid down by Jenkins O. J. and Mookerjee J. in the case of Debi Prosad. It follows that their Lordships cannot

agree with a good deal of what was said in the case of Rangappa Naik v. Kamti Naik ILR (1908) Mad. 366.

26. It now becomes necessary to fix what was the character of the deed executed by Marakammal in favour of Ramasami Gounden. All the

Judges in the. Courts below concurred in holding that it was not a total conveyance of Marakammal's property, and that was scarcely contested

by learned counsel before this Board. This prevents it receiving effect as a surrender. Counsel however strenuously argued that it was a deed for

consideration and not a deed of gift. As to this all the Judges have decided that it was a deed of gift except Kumaraswami Sastri J., who says that

in his view it is unnecessary to decide, but that if he had to do so he would hold it a deed for consideration. Their Lordships see no ground for

disagreeing with the result arrived at by the large majority of the learned Judges below. It calls itself a deed of gift, and it is apparent from the

opinion of the Chief Justice that this point was abandoned at the trial and is not mentioned in the reasons for appeal to the Appeal Court.

27. Being a deed of gift it cannot possibly be held to be evidence of alienation for value for purposes of necessity. It follows, therefore, that the

deed taken by itself cannot stand.

28. So far the result at which their Lordships have arrived is in consonance with the views of all the learned Judges in the Courts below except

Sadasiva Aiyar J. But the Court of Appeal differing from the District Judge and from Miller J. have held that the appellant cannot be allowed to

challenge the deed on the ground of estoppel or ratification in respect of his conduct in taking the mortgage as above set forth. Their Lordships are

unable to agree in this view. They think, with Miller J., that there is here no room for the doctrine of estoppel. Of estoppel by record or by deed

obviously there is none. The definition of estoppel in the Indian Evidence Act--a definition which covers both estoppel by deed and in pais--is

Section 115. ""When a person has, by his declaration, act, or omission, intentionally caused or permitted another person to believe a thing to be

true and to act on such belief, neither he nor his representative shall be allowed in any suit or proceeding between himself and such person or his

representatives to deny the truth of that thing."" How can it be said that the plaintiff"", by any act of his, led the respondents to think that something

was true and then to act on that belief ? The learned Judges of the Appeal Court rest their opinion on the case of Bajrangi Singh. Their Lordships

have already examined that case, and stated what in their view is the true import of the judgment. But apart from that, if Bajrangi Singh"s case had

been decided on the ground of estoppel, it affords no parallel to the present case. In that case all the reversioners in being had consented to the

alienations. They were bound by their own consent and the post nati were held to claim through these that were bound. Here the plaintiff never

consented to the deed nor is his claim traced through Ramasami even in the matter of descent.

29. No doubt there is another view which is not estoppel, but is expressed by one learned Judge as ratification. It is scarcely that, though it might

be hyper-criticism to object to the use of the word, What it is based on is this. An alienation by a widow is not a void contract, it is only avoidable :

Bijoy Gopal Mukerji v. Krishna, Mahishi Debi I.L.R.(1907) Cal. 329 ; 9 Bom. L. R. 602, Now in all cases of avoidable contracts there is a

general equitable doctrine common to all systems, that he who has the right to complain must do so when the right of action is properly open to him

and he knows the facts. If, therefore, a reversioner, after he became in title to reduce the estate to possession and knew of the alienation, did

something which showed that he treated the alienation as good he would lose his right of complaint. This may be spoken of, though scarcely

accurately, as ratification. In some cases it has been expressed as an election to hold the deed good : Raja Modhu Sudan Singh v. Rooke (1897)

L. R. 24 I. A. 164 .

30. But it is well settled that though he who may be termed a presumptive reversionary heir has a title to challenge an alienation at its inception, he

need not do so, but is entitled to wait till the death of the widow has affirmed his character, a character which up to that date might be defeated by

birth or by adoption. The present plaintiff raised these proceedings immediately after his title was confirmed. Of course something might be done

even before that time which amounted to an actual election to hold the deed good. In that view what was done here; The learned Appeal Judges

dismiss as inadequate the fact of the purchase of the two small pieces of ground. But they attach great weight to the taking of the mortgage. Here

they have made a slip as to the facts. The mortgage did not consist, as they think, of only the share of the Mitta which had come through the deed

of gift. It consisted also of two-fourteenths of the Mitta which had come to the mortgagors in right of their own succession. The value of this share

was more than the sum secured by it. Now at the time of the mortgage the plaintiff did not know whether he would ever be such a reversioner in

fact as would give him a practical interest to quarrel with the deed of gift. Why should he not take all that the mortgagors could give or propose to

give ? To hold that by so doing he barred himself from asserting his own title to part of what was mortgaged seems to their Lordships a quite

unwarrantable proposition.

31. Their Lordships will therefore humbly advise His Majesty to allow the appeal, and to restore the decree of the District Judge ; the appellant to

have his cost in the Courts below and before this Board.